

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH

Original Application No. 1321 of 1992

R.C. Sharma

.... Petitioner

Versus

Union of India and Ors

.... Respondents

HON'BLE MR. JUSTICE R.K. VARMA, V.C.

HON'BLE MISS. USHA SEN, MEMBER(A)

(By Hon. Mr. Justice R.K. Varma, V.C.)

The learned counsel ~~for~~ for the petitioner has made a grievance that after selection of the petitioner for the post of Sorting Asstt. against the Scheduled Tribe quota vacancy, the respondents have wrongly cancelled the offer of appointment on the ground that the petitioner's caste i.e. 'Bhatt' does not fall in the category of scheduled Tribe.

2. The petitioner's counsel has contended that the petitioner's caste i.e. 'Bhatt' is covered under Vimukta Jati who are given facilities by the State Govt. of Uttar Pradesh at par with Scheduled Tribe. But the petitioner has not shown to us the inclusion of his caste in the list of scheduled castes.

3. ^{RH}— However, the petitioner is allowed an opportunity to make a representation to the respondent no.3 against the ~~order~~ cancelling the offer of appointment on the ground that the petitioner did not belong to S.T. category, and satisfy the respondent no.3 that he is covered in the

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scheduled castes and the Respondent No.3 shall decide the representation within two months from the date the petitioner presents his representation to respondent no.3.

4. With the observation as aforesaid, this petition is disposed of without any order as to costs.

Umesh
Member (A)

R.K. Varma
Vice Chairman

Dated: April 11th, 1994

Uv/